

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM): (a) and (b). Government has seen press reports to the effect that a meeting of 34 human rights organisations from 12 countries from the ESCAP region was held in New Delhi. Reportedly the above meeting was organized by the Human Rights Committee of the Non-Governmental Organisation Law Association for Asia and the Western Pacific (LAWASIA). Since the meeting was restricted to non-governmental organization, Government of India did not participate and has not received any details regarding the subjects discussed.

(c) to (e). The Government of India acceded to the International Covenant on Civil and Political Rights on 27th March, 1979, and the Instrument of Accession was deposited with the Secretary General of the United Nations on 10th April, 1979. Ratification of, accession to or signing of a convention is not done article by article but pertains to the convention as a whole. However, a State may make suitable reservation or declaration to any provisions of the convention depending upon the terms of the convention and its own constitutional and legal requirements.

While acceding to the above covenant India made the following declaration in respect of Article 9. "With reference to Article 9 of the International Covenant on Civil and Political Rights, the Government of the Republic of India takes the position that the provisions of the Article shall be so applied as to be in consonance with the provisions of clauses (3) to (7) of Article 22 of the Constitution of India. Further under the Indian Legal System, there is no enforceable right to compensation for persons claiming to be victims of unlawful arrest or detention against the State".

According to information available, 83 States have signed, ratified or acceded to the International Covenant on Civil and Political Rights, and

Austria, Chile, Finland, France, Italy, Japan, Mexico and UK have made either a declaration or entered a reservation in regard to Article 9 of the Covenant.

#### International Symposium on Development of Underprivileged Communities of Third World countries

4008. SHRI K. A. RAJAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether an International Symposium on Problems of Development of Underprivileged Communities of the Third World Countries was held in Delhi from 2 to 8 October, 1982;

(b) if so, the names of the co-sponsors of the symposium and the foreign delegates who attended, with names of the organisations represented by them; and

(c) the names of the Ministries which supported the symposium and the amount spent?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM): As per information supplied by the Ministry of Home Affairs.

(a) A Symposium was held in Delhi from 2nd to 8th October, 1982.

(b) It is understood that the Symposium was organised under the joint auspices of the Indian Anthropological Association and International Union of Anthropological and Ethnological Sciences. The names of the foreign delegates who attended are not known.

(c) The Ministry of Home Affairs sanctioned a total sum of Rs. 5,600.

#### Passenger coaches remained ineffective

4009. SHRI ATAL BIHARI VAJ-PAYEE:

SHRI SURAJ BHAN:

Will the Minister of RAILWAYS be pleased to lay a statement showing the Zone-wise percentage of passenger

coaches' time for which they were ineffective in the period 1974-78, 1978-81 and 1981-82?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIA-

MENTARY AFFAIRS (SHRI MALLIKARJUN): Percentage of 'ineffective' coaches is reckoned as the percentage of the number of coaches ineffective in relation to the total number of coaches on line. A statement giving Zone-wise details is enclosed.

**Statement**

*Statement showing the percentage of ineffective passenger coaches*

RAILWAY	BROAD GAUGE			METRE GAUGE		
	1974-78	1978-81	1981-82	1974-78	1978-81	1981-82
Central . . . . .	11.88	12.05	14.30	..	..	..
Eastern . . . . .	14.80	15.75	15.47	..	..	..
Northern . . . . .	14.50	11.46	13.84	10.63	10.16	14.70
North Eastern . . . . .	..	2.59	5.53	11.74	12.90	12.00
Northeast Frontier . . . . .	14.89	15.75	14.70	13.78	15.96	14.00
Southern . . . . .	16.50	14.28	14.82	10.80	11.81	10.70
South Central . . . . .	13.08	13.69	13.06	9.53	7.74	9.13
South Eastern . . . . .	17.32	19.10	25.56	..	..	..
Western . . . . .	12.09	11.31	13.84	10.61	10.25	10.60
Total . . . . .	14.45	13.95	15.72	11.26	12.57	11.55

**Freight increase on perishable goods**

4010. SHRI AMAR ROYPRADHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the railways have increased the freight on fruit, fish and other perishable goods rather steeply in April, 1982;

(b) if so, the details thereof;

(c) whether it is a fact that by adopting this policy railways are losing revenue to a great extent; and

(d) if so, the loss of revenue per month from various zonal railways since April, 1982?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d). A general increase in parcel rates, including that of fresh fruit, fish and perishable goods, was effected from 1-4-1982 as approved by the Parliament. The revision in rates was based on the recommendation of Rail Tariff Enquiry Committee. While, fruit in general and fish are charged at CP-2 Scale rate, perishables are charged at CP-1, CP-2 or CP-3 Scales rates, depending upon the nature of the commodity. There has been no loss in revenue because of revision in parcel rates.